## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:807 ANSWERED ON:09.07.2009 SUPPLY OF PNG Ramshankar Dr.

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has finalised the modalities for the supply of piped natural gas (PNG) in various cities in the country including Agra in U.P. and Banaskantha in Gujarat;

(b) if so, the details thereof;

(c) the time schedule drawn up for this purpose; and

(d) the progress made in this regard State-wise?

## Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (d): The Petroleum & Natural Gas Regulatory Board (PNGRB) Act, 2006 provides the legal framework for the development of city or local gas distribution networks for inter alia supply of PNG.

The PNGRB Act provides that when PNGRB forms an opinion that it is necessary or expedient to lay, build, operate or expand a city or local natural gas distribution network in a specified geographic area, it may give wide publicity of its intention to do so and may invite applications from interested parties to lay, build, operate or expand city or local natural gas distribution network.

The implementation of PNG in various cities shall be taken up in a phased manner as and when the bids are called for by PNGRB. Currently seven cities, namely, Yanam, Shahdol, Rajahmundry, Ghaziabad, Chandigarh, Jhansi & Allahabad, are under bidding process by PNGRB in the second round of bidding. In the first round of bidding, which concluded in March 2009, bids were called for six cities, namely, Kota, Dewas, Sonepat, Meerut, Kakinada & Mathura.

Once the cities are awarded on the basis of bid, the City Gas Distribution projects will be executed by the Company authorized for the same.

As regards Agra, Green Gas Limited, a Joint Venture of GAIL (India) Limited, IOC, and State Govt. of UP, has been authorized by Central Government for implementing PNG & Compressed Natural Gas (CNG) in the city.